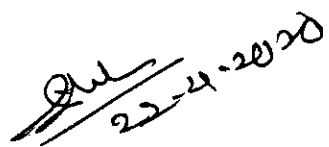


Below the Email Circular of Hon'ble Registrar General, Bombay High Court, Appellate Side, Mumbai dated 21-04-2020

No.HKW/(Admn)/ 2309
District Court, Osmanabad
Dated : 22 April, 2020

Copy forwarded for information & necessary action to :-

- 01) The District Judge-1, Osmanabad/Omerga/Bhoom.
- 02) The District Judge-2, Osmanabad/Bhoom.
- 03) The District Judge-3, Osmanabad.
- 04) The Adhoc District Judge-1, Osmanabad/Omerga/Bhoom.
- 05) The Judge, Family Court, Osmanabad.
- 06) The Civil Judge, S.D., Osmanabad/Omerga/Bhoom/Paranda.
- 07) The Chief Judicial Magistrate, Osmanabad.
- 08) The Jt. Civil Judge, S.D., Osmanabad/Omerga.
- 09) The 2nd/3rd /4th /5th/6th/7th Jt. Civil Judge, S.D., Osmanabad.
- 10) Principal Magistrate, Juvenile Justice Board, Osmanabad
- 11) The Civil Judge, J.D., Tuljapur/Lohara/Kallam/Washi.
- 12) The Jt. Civil Judge, JD., Osmanabad/Omerga/Tuljapur/Kallam/Bhoom/Paranda/Lohara.
- 13) The 2nd Jt. Civil Judge, J.D., Osmanabad/Omerga/Tuljapur/Kallam/Bhoom/Paranda.
- 14) The 3rd Jt. Civil Judge, J.D., Osmanabad/Omerga.
- 15) The 4th /5th /6th Jt. Civil Judge, J.D., Osmanabad.
- 16) The President Bar Association, Osmanabad/Omerga/Tuljapur/Lohara/Kallam/Washi/Bhoom/Paranda with a request to inform all the members of the Bar Association and affix the copy of this Circular on Notice Board of Bar Association.
- 17) All the Principal Judges at Taluka places are requested to affix the copy of this Circular on Notice Board of Court.


(Smt. S. M. Shinde)
Principal District Judge,
Osmanabad.

Copy to Assistant Superintend (CFA), District Court, Osmanabad and directed to bring the Circular to all staff members of District Court Osmanabad and affix this Circular on Notice Board of Court.

CIRCULAR

The Hon'ble the Chief Justice, the Honorable administrative Judges of the Bombay High Court have been pleased to decide that the High Court of Bombay and Courts subordinate to it shall not avail Summer Vacation, if after 3rd May, 2020 and before 7th June, 2020, the normal Court working is restored by lifting the lock-down. During the period of Summer vacation if normal Court working is restored, the timing of working shall be as under :

	Place	Working time
1	Principal seat at Mumbai	10:30 a.m. to 1:30 p.m. and from 2:30 p.m. till 5:00 p.m. Dais hour is increased by half an hour
2	Nagpur Bench	9:00 a.m. to 2:30 p.m. with recess of half an hour in between
3	Aurangabad Bench	10:15 a.m. to 1:30 p.m. and from 2:15 p.m. till 4:30 p.m. Lunch break of 45 minutes
4	At Goa	9:00 a.m. to 2:30 p.m. with recess of half an hour in between

The Hon'ble Senior Judge at Benches can effect suitable changes in the above timings in consultation with their Colleagues and Bar Members to meet the local need.

The working hours for the Subordinate Courts during the said period, if normal court working starts, shall be as in force prior to Covid-19 pandemic.

The modified working hours for the High Court, if any, from 08th June, 2020 onwards shall be notified separately.

Date : 21.04.2020

Sd/-
(S.B. Agrawal)
Registrar General